

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 206
IB-821/ND/2020

IN THE MATTER OF:

M/s. Anp Atelier and Associates Company Pvt. Ltd.

...PETITIONER

Vs.

M/s. Pluto Software Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 11.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Vinod Khanna, Advocate.

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Learned Counsel for the Operational-creditor. The Learned Counsel for the Operational-creditor has submitted that he has received the copy of the reply from the Corporate-debtor and his client is interested to file a rejoinder and prayed for grant of two weeks' time. Two weeks' time has been granted for filing rejoinder. If rejoinder is not filed within two weeks, the right to file rejoinder, if any will be closed. Matter is adjourned to 07.01.2021.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Meenu)